

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Petition No. 335/MP/2023**

- Subject : Petition under section 79(1)(a) & (f) of the electricity act, 2003 read with regulation 111 of the CERC (conduct of business) regulations, 1999 and article 10 of the power usage agreements seeking working group report, 2022 as change in law event.
- Date of Hearing : **5.3.2024**
- Coram : Shri Jishnu Barua, Chairperson  
Shri Arun Goyal, Member  
Shri P. K. Singh, Member
- Petitioner : NTPC Limited
- Respondents : Southern Power Distribution Company of Telangana Limited & Anr.
- Parties Present : Shri Venkatesh, Advocate, NTPC Limited  
Shri Mohit Gupta, Advocate, NTPC Limited  
Shri Abhinav Rao, Advocate, Telangana Discoms  
Shri Devadipta Das, Advocate, Telangana Discoms

**Record of Proceedings**

The learned counsel for the Petitioner submitted the present Petition has been filed *inter-alia* seeking an in-principle declaration of the “Report of Working Group in respect of the Data Submission Procedure and Verification of Compliances to the CEA Regulations on Technical Standards for Connectivity to the Grid by RE Generators” (the WGR, 2022) issued by the Central Electricity Authority as Change in Law event. Learned counsel for the Petitioner submitted that similar Petition No. 202/MP/2023 is listed for the hearing on 22.5.2024; the present Petition may also be listed along with the above Petition.

2. Learned counsel for the Telangana Discoms requested four weeks’ time to file a reply in the matter.
3. After hearing the learned counsels for parties, the Commission directed as under:
  - (a) Admit. Issue notice to the Respondents;
  - (b) The Petitioner to implead Grid-India and CTUIL as party to the Petition and to file the revised memo of parties within a week.
  - (c) The Petitioner to serve a copy of the Petition on the Respondents and Respondents to file their replies to the Petition, if any, within four weeks after

serving a copy of the same to the Petitioner, who may file its rejoinder within two weeks thereafter.

(d) The Petitioner to submit the following information on an affidavit within three weeks:

(i) Whether the Petitioner's plants covered under the present petition are complying with the provisions of CEA (Technical Standards for Connectivity to the Grid) Regulations including amendments?

(ii) When the Petitioner was directed to comply with the recommendations of the Working Group Report, 2022, and whether it has complied?

(e) Parties to comply with the above directions within the specified timeline and no extension of time shall be granted.

4. The Petition shall be listed for hearing on **22.5.2024**.

**By order of the Commission**  
**Sd/-**  
**(T.D. Pant)**  
**Joint Chief (Law)**